

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 03-06-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/1175(CHE)/2024
PETITION NUMBER : CP(IB)/588(CHE)/2017
**NAME OF THE APPLICANT : Renuka Devi Rangaswamy, (Liquidator)
M/s.Summer India Weaving And Processing
Pvt Ltd**
NAME OF THE RESPONDENT(S) : --
UNDER SECTION : Rule 11 of NCLT Rules, 2016

ORDER

Ld. Counsel Ms. Deepa Mariappan for Applicant.

In this case, Applicant has stated that the liquidation process could not be carried out in time as the lands of SITMPL and buildings of the Corporate Debtor are intertwined and the lands of SITMPL and its Guarantors / Ex-Directors and therefore the liquidation process needs to be carried out together.

In view of the above, the liquidation period is extended by one year until 25.04.2025.

IA(IBC)/1175(CHE)/2024 is disposed off.

**-Sd-
RAVICHANDRAN RAMASAMY
Member (Technical)**

**-Sd-
JYOTI KUMAR TRIPATHI
Member (Judicial)**

phk